

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 421 of 2019

IN THE MATTER OF:

Chembolaparambu General Engineers Pvt. Ltd. ...Appellant

Vs

Lakshadweep Development Corporation Ltd.Respondent

Present:

For Appellant: None.

For Respondent:

ORDER

22.04.2019: In spite of repeated calls nobody appears for the Appellant. The order dated 10th December, 2018 is under challenge but delay has also not been explained.

For the reasons aforesaid, we dismiss the appeal for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

am/gc